

(b) Fourth Annual Report and Accounts of the Haryana Agro-Industries Corporation, Limited, Chandigarh, for the year 1970-71, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. 4755/73]

II. A copy (in English and Hindi) of the Tenth Annual Report of the National Cooperative Development Corporation for the year 1971-72, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-4793/73]

I. ANDHRA PRADESH (ANDHRA AREA) ESTATES (ABOLITION AND CONVERSION INTO RYOTWARI) AMENDMENT ACT, 1973

II. NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

III. THE INTER-ZONAL WHEAT AND WHEAT PRODUCTS (MOVEMENT CONTROL) ORDER, 1973

SHRI ANNASAHAB SHINDE: Sir, I also beg to lay on the Table—

III. A copy (in English and Hindi) of the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Amendment Act, 1973, (No. 1 of 1973), under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973. [Placed in Library. See No. LT-4909/73]

IV. A copy (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) Notification G. S. R. No. 327 (E), dated the 1st July, 1972.

(ii) Notification G. S. R. No. 362 (E), dated the 28th July, 1972.

(iii) Notification G. S. R. No. 422 (E), dated the 30th September, 1972.

[Placed in Library. See No. LT- 5097/73 for (i) to (iii)]

(iv) Notification G. S. R. No. 176 (E), dated the 24th March, 1973, publishing the Fertilizer (Control)—First Amendment Order, 1973. [Placed in Library. See No. LT-4848/73]

V. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Food) Notification G. S. R. No. 187 (E) dated the 31st March, 1973, publishing the Inter-Zonal Wheat and Wheat Products (Movement Control), Order 1973, under sub-section (6), of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4848/73]

I. THE CORRIGENDUM TO ENGLISH VERSION OF GOVERNMENT NOTIFICATION G. S. R. No. 1131 DATED THE 28TH AUGUST, 1972

II. MINISTRY OF AGRICULTURE (DEPARTMENT OF AGRICULTURE) NOTIFICATION

SHRI ANNASAHAB SHINDE: Sir, I also beg to lay on the Table—

VI. A copy of the Ministry of Agriculture (Department of Agriculture) Notification G. S. R. No. 388, dated the 31st March, 1973, publishing the Corrigendum to English version of Government Notification G. S. R. No. 1131, dated the 28th August, 1972. [Placed in Library. See No. LT-4910/73]

VII. A copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture) Notification G.S.R. No. 345 (E), dated the 19th July, 1972. [Placed in Library. See No. LT-5098/73]

ANNUAL REPORT AND ACCOUNTS (1971-72) OF THE INDIA DIARY CORPORATION, BARODA AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to lay on the Table, under sub-section (1) of section 619 A of the Companies Act, 1956, a copy (in

English and Hindi) of the Second Annual Report and Accounts of the India Dairy Corporation, Baroda, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in the Library. See No. LT-4911/73]

I. ANNUAL ACCOUNTS (1970-71) OF THE INDIAN INSTITUTE OF TECHNOLOGY, DELHI AND RELATED PAPERS

II. AMENDMENT TO ANDHRA PRADESH PROBATION OF OFFENDERS RULES, 1963 AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) : Sir, I beg to lay on the Table—

1. A copy (in English and Hindi) each of the following papers:—

(i) Annual Accounts of the Indian Institute of Technology, Delhi for the year 1970-71, and the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) Statement giving reasons for the delay in laying on the Table the document mentioned at (i) above. [Placed in Library. See No. LT-4890/73 for (i) and (ii)]

II. A copy of the Government of Andhra Pradesh Notifications G.O.Ms. No. 1550, Home (Prisons-B), dated the 27th October, 1972, publishing an Amendment to Andhra Pradesh Probation of Offenders Rules, 1963, under sub-section (3) of section 17 of the Probation of Offenders Act, 1958, read with sub-clause (iii) of clause (c) of the proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh,

together with a statement (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the Notification. [Placed in the Library. See No. LT-4979/73]

I. REPORT ON THE ACTIVITIES OF THE CENTRAL INSTITUTE OF ENGLISH, HYDERABAD, DURING THE YEAR 1970-71 AND RELATED PAPERS

II. ANNUAL REPORT (1971-72) OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING, NEW DELHI

III. ANDHRA UNIVERSITY (AMENDMENT) ORDINANCE, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Report on the activities of the Central Institute of English, Hyderabad, during the year 1970-71 together with its certified Accounts. [Placed in the Library. See No. LT-4912/73]

II. A copy (in English and Hindi) of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1971-72. [Placed in the Library. See No. LT-4912/73]

III. A copy (in Hindi) of the Andhra University (Amendment) Ordinance, 1972, (Andhra Pradesh Ordinance No. 7 of 1972) promulgated by the Governor of Andhra Pradesh on the 30th December, 1972, under sub-clause (a) of clause (2) of article 213 of the Constitution read with sub-clause (iii) of clause (c) of the President's Proclamation dated the 18th January, 1973. [Placed in the Library. See No. LT-4979/73]